

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10037/2019

(Arising out of impugned final judgment and order dated 16-01-2019 in CRLA No. 186/1987 passed by the High Court Of Judicature At Allahabad)

SHEO BARAN

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

Date : 14-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. P. N. Ramalingam, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent-State of U.P. seeking adjournment, matter stands adjourned for two weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER